

**REPORT OF THE COMMITTEE ON  
PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS**

**Seventh Lok Sabha**

**Eightieth Report**



**सत्यमेव जयते**

**LOK SABHA SECRETARIAT  
NEW DELHI**

**1984**

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**(Seventh Lok Sabha)**

**EIGHTIETH REPORT**

(Presented on 14-8-84)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Eightieth Report.

2. The Committee met on 13 August, 1984 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1984 (*Insertion of new article 15A*) by Shri George Fernandes.
- (2) The Constitution (Amendment) Bill, 1984 (*Insertion of new Part XIA*) by Shri Chitta Basu.

II. Allocation of time under rule 294(1) (e) of the Rules of Procedure to the Resolutions at items Nos. 3 and 4 set down in the List of Business for Friday, 17 August, 1984.

*Examination of Constitution (Amendment) Bills*

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

★

*Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1984 (*Insertion of new article 15A*) by Shri George Fernandes.

The Bill seeks to amend the Constitution with a view to make the right to employment a Fundamental Right.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1984 (*Insertion of new Part XIA*) by Shri Chitta Basu.

The Bill seeks to amend the Constitution with a view to make the National Development Council and the Planning Commission as constitutional bodies.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

[P.T.O.]

*Allocation of time to Resolutions*

4. The Committee recommend allocation of time to resolutions as follows:—

- |   |         |
|---|---------|
| (1) Resolution by Shri Sunil Maitra regarding supply of essential commodities through public distribution system. | 2 hours |
| (2) Resolution by Prof. Ajit Kumar Saha regarding national wage policy.   | 2 hours |

*Recommendations*

5. The Committee recommend that—

- (i) Sarvashri George Fernandes and Chitta Basu be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

13 August 1984  
22 Sravana 1906 (Saka)

G. LAKSHMANAN,  
*Chairman,*  
*Committee on Private Members'*  
*Bills and Resolutions.*